

(b) whether it is a fact that freedom fighters pension and Tamrapatras have been awarded on the basis of these certificates;

(c) if so, the reasons therefor; and

(d) the action taken against the officials responsible for this lapse?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (d). Pension under Swatantrata Sainik Samman Pension Scheme is granted in each case after thorough scrutiny. The sufferings undergone by the freedom fighters and the certificates produced are verified by the State Govts. However, complaints have been received of issue of wrong certificates in favour of applicants for Central pension. On such complaints enquiries are made through State Govts. and Central agency and appropriate action taken. Since the inquiries are made at the level of State Govt., the question of involvement of Central Govt. officers does not arise.

As regards tamrapatras, it is for the State Governments to distribute the tamrapatras to freedom fighters under the prescribed guidelines after verification of the sufferings undergone by the applicant. It is not necessary that Tamrapatra holder also receives pension from Central Revenues.

#### **Amount Sanctioned for Bhuj Airport**

3364. SHRIMATI USHA THAKKAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any funds have been allocated for making Bhuj airport an exclusively civilian airport;

(b) if so, the amount sanctioned; and

(c) when this work is likely to commence?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) and (c). The National Airports Authority has a proposal for construction of a civil enclave at Bhuj. A provision of Rs. 10.00 lakhs has been made in the Annual Plan of the National Airports Authority for the year 1989-90.

[*English*]

#### **OPTO Electronics Industry In Ooty**

3365. SHRI P.R.S. VENKATESAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to establish an Opto electronic industry at Ooty;

(b) whether any request from the State Government has also been received in this regard; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT ATOMIC ENERGY, AND SPACE (SHRI K.R. NARAYANAN): (a) and (b). No, Sir.

(c) Does not arise.

[*Translation*]

#### **Compensation for Plane Crash Victims in Najafgarh, Delhi**

3366. SHRI BHARAT SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the total financial loss suffered by the victims of the IAF plane crash near Najafgarh on 8 November, 1988 and the

extent of compensation given to the families of the deceased and to the injured persons;

(b) if no compensation has been paid when it is proposed to be paid to them; and

(c) whether any inquiry has been held?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (c). The Court of Inquiry ordered immediately after the accident has assessed the financial loss to various individuals on account of damage to their houses and household effects as a result of the crash as Rs. 2,94,575-00 after due verification by local civil authorities. Ad-hoc ex-gratia payments totalling to Rs. 50,000-00 have been paid at the rate of Rs. 10,000-00 to the next of kin of each of the four individuals killed and at Rs. 2,000-00 to each of the five individuals seriously injured. While the compensation claims for loss of life, inquiry and damage to private property were being progressed for final settlement, three of the affected individuals filed additional claims of compensation for damage to property and hence an additional Court of Inquiry has been ordered on 16-3-1989 to look into these claims. The final compensation claims will be settled after the recommendations of this Court of Inquiry also become available.

[English]

#### **Export of Aircrafts by HAL**

3367. SHRI K. PRADHANI: Will the Minister of DEFENCE be pleased to state:

(a) whether Hindustan Aeronautics Limited has a plan to export its aircrafts;

(b) if so, the details thereof;

(c) whether Government have exported aircrafts made by Hindustan Aeronautics Limited in 1987-88; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) Yes, Sir.

(b) Hindustan Aeronautics Limited is negotiating export proposals for trainer aircraft HPT-32 and HTT-34 and Light Transport Aircraft Dornier-228 with a few friendly countries.

(c) No, Sir.

(d) Does not arise.

#### **Civic Amenities on Defence Land for Slums in Bombay**

3368. SHRI MURLIDHAR MANE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have given their no objection certificate for providing civic amenities to slums in Bombay on Defence land except on vital installations;

(b) if so, the details thereof;

(c) whether local officials in Bombay have further utilised the land for providing civic amenities to the slums; and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (d). The Ministry of Defence has informed the Government of Maharashtra that they do not have any objection to civic amenities being provided by the latter in all the slums on encroached Defence lands, except at Geeta Nagar and the land on the Western side of Santa Cruz Airport at Bombay, which are required for specific Defence projects.